

**Central Administrative Tribunal
Madras Bench**

OA/310/00488/2021

Dated the 20th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

M.Rukku,
W/o V.Manickam,
31, Kuzhandai Nagar,
Old Vandipalayam,
Cuddalore 607 004.Applicant
By Advocate **M/s.P.Gururaj**

Vs.

1. Union of India, rep. by
The Divisional Manager,
Southern Railway,
Personnel Branch,
Divisional Office,
Tiruchirapalli,
2. PIN 620001.
3. The Divisional Personnel Officer,
Southern Railway,
Tiruchirappalli,
PIN 620001.
4. The Post Master,
Cuddalore O.T.Post Office,
Cuddalore-607 003,
Cuddalore Taluk,
Cuddalore District.Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to pass an order directing the 1st respondent to pass orders on the representation dated 23.07.2019 given by the applicant and to pass such further or other orders as are deemed fit.”

2. For some technical reasons counsel for the applicant could not be connected.

Mr.P.Srinivasan is present for the respondents on advance notice. Perused the OA and all the documents.

3. Since the nature of relief prayed for in this OA is limited to that of consideration of pending representation dated 23.07.2019, this OA is disposed of, without going into the merits of the case, with a direction of the respondents to consider the pending representation of the applicant dated 22.7.2019 and pass a reasoned and speaking order, as per law, within two months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

20.04.2021

(S.N.Terdal)
Member(J)

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